

ANNEXURE - 10

**GOVERNMENT OF KARNATAKA**

No.LAW-LCE/192/2023

Karnataka Government Secretariat  
Vidhana Soudha,  
Bengaluru, dated: 24.08.2023

**NOTIFICATION**

The Government of Karnataka in consultation with Hon'ble High Court of Karnataka hereby designate the following Courts as the Special Courts to try the following cases filed under following Acts, in addition to the existing designated Court:-

I. II Addl. District and Sessions Court, Udupi to try the cases filed under following Acts:-

1. Mines and Minerals (Development and Regulation) Amendment Act, 2015 as per sub section (1) and (2) of Section 30B of the said Act
2. Electricity Act, 2003 (Central Act 36 of 2003) as per sub sections (1) and (2) of Section 153 of the said Act
3. For trial of Arbitration cases and also to try the cases filed under Commercial Court Act coming under the jurisdiction of Udupi, Karkala, Brahmavara Hebri and Kapu Taluks

II. Addl. District and Sessions Judge, Udupi ( to sit at Kundapura) as the Special Court for trial of Arbitration cases and to try the cases filed under Commercial Court Act coming under the jurisdiction of Kundapura Taluk.

By Order and in the name of the  
Governor of Karnataka,

Malathi. C 24/8/2023

(MALATHI. C)

Under Secretary to Government (Admn-1)  
Law, Justice and Human Rights  
Department.

24/08/2023

To:

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